

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION (CIVIL) Diary No(s). 44449/2024

(Arising out of impugned final judgment and order dated 17-09-2024
in W.P.(C) No. 295/2022 passed by the Supreme Court of India)

FARUK AHMED & ORS.

Petitioner(s)

VERSUS

THE STATE OF ASSAM & ORS.

Respondent(s)

Date : 30-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Huzefa Aziz Ahmadi, Sr. Adv.

Mr. M. R. Shamshad, Sr. Adv.

Mr. Adeel Ahmed, AOR

Mr. Abdur Razzaque Bhuyan, Adv.

Mr. Raja Chatterjee, Adv.

Mr. Piyush Sachdev, Adv.

Ms. Sana Parveen, Adv.

Ms. Anupama Gupta, Adv.

Ms. Riya Dutta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in three weeks.
2. Dasti, in addition, is permitted.
3. However, it is made clear that the personal presence of the alleged contemnor(s)/respondent(s) are dispensed with, unless so specifically directed by this Court.
4. In the meantime, the status, as of today, shall be maintain by the parties.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS(ANJU KAPOOR)
COURT MASTER (NSH)

